

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 963 1986  
TAX NOX

DATE OF DECISION 7-1-1987

Rakesh Kumar

Petitioner

in person

Advocate for the Petitioner(s)

Versus

Sri S.K.Bhatnagar,  
Secretary to Govt. of India and others. Respondent(s)

Miss Rajakumari Chopra

Advocate for the Respondent(s)

**CORAM :**

**The Hon'ble Mr.** Justice K .S. Puttaswamy, Vice-Chairman

**The Hon'ble Mr.** Birbal Nath, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?

JUDGMENT

Justice K.S.Puttaswamy, VC:- In this application made under Section 19 of the Administrative Tribunals Act,1985 ('the Act') the applicant has sought for various directions to the respondents. The principal direction sought by the applicant is that the respondents should be directed to pay him the salary for the months of September and October 1986.

2. Sri Rakesh Kumar, the applicant, in our opinion, very fairly submits that the salary due to him for the months of September and October, 1986 has been paid by Government on 6-11-1986. When that is so, this application no longer really survives for consideration.

3. Even otherwise we are of the view that some of the reliefs like payment of interest and damages cannot properly be granted on the facts and circumstances of the case. We, therefore, dismiss this application as having become infructuous. But, in the circumstances of the case, we direct the parties to bear their own costs.

*Ms. Puttaswamy* 2/1/87

(K.S.PUTTASWAMY)  
VICE-CHAIRMAN

✓ 2/1/87

(BIRBAL NATH)  
MEMBER(RM)

np/